## NATIONAL COMPANY LAW TRIBUNAL **HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 39/9/HDB/2017
NAME OF THE COMPANY	Ind – Bharat Power Gencom Ltd.
NAME OF THE PETITIONER(S)	Gindhar Oil Refinery (India) Pvt Ltd
NAME OF THE RESPONDENT(S)	Ind – Bharat Power Gencom Ltd.
UNDER SECTION	Sec 9 of IBC

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
N.Vinesh Ray	Adv.	939/033606	# J.
N. Dhon v Rej	p.w.	9849962486	1=
Council for Respondent(s):	Adv.	98490 32347	Sed-

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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## **ORDER**

Heard Mr.N.Vinesh Raj, Mr.Dhruv Raj and Mr.Srinivas, Learned Counsel for the Petitioner submitted that the present Application has been filed with the earlier CP was withdrawn with a liberty to file the same. The Petitioner Permitted to resubmit the duly incorporating relevant information. However, the same facts were not incorporated in present CP.

Post the case on 07.03.2018.

Member (T)

Member (J)